

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1286/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 6th day of December, 2000

Inderjeet Singh
s/o Shri Rajpat Singh
r/o 843, Kamla Nehru Nagar
Ghaziabad.

.. **Applicant**

(By Shri S.K. Gupta, Advocate)

VS.

1. Union of India
through Secretary
Ministry of Finance
Borth Block
New Delhi.
2. The Chief Commissioner
Income Tax Department
Aay Kar Bhawan
Civil Lines
Kanpur.
3. The Commissioner
Income Tax Department
Aay Kar Bhawan (HQ)
Meerut.
4. The Addl. Commissioner
Income Tax Department
Ghaziabad (UP).

(By Shri V.P.Uppal, Advocate)

ORDER (Oral)

Heard the counsel for the applicant and the respondents.

2. The case of the applicant is that he has worked more than 206 days as Driver with the Income Tax Department, Ghaziabad (UP) and hence he is entitled for temporary status as well as the preferential right of engagement in preference to his juniors and freshers.



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3. The respondents have filed their counter stating that in the absence of regular Driver the applicant has been engaged on daily wage basis but was given the work of Driver occasionally. It is however stated that whenever there is a work the applicant would be taken into service as casual labour.

4. In view of the averment made in the counter the OA is disposed of with a direction that the respondents shall engage the applicant, whenever there is a work, either as Driver or any other post on casual basis and that they will grant temporary status in accordance with the Scheme of Government of India, dated 10.9.1993. The OA is accordingly disposed of. No costs.

On behalf of

(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/